

**THE HIGH COURT OF MADHYA PRADESH**

**MCRC-17064-2021**  
(Panna Lal Vs. State of M.P.)

**Gwalior, dated: 22.04.2021**

Shri Amit Lahoti, learned counsel for the petitioner.

Shri B.S. Gour, learned Panel Lawyer for the State.

Heard through video conferencing.

Petitioner has filed this first application u/S.438 Cr.P.C. for grant of anticipatory bail.

Petitioner apprehends arrest in connection with offence punishable u/S.306, 34 of IPC registered as Crime No.31/2021, by Police Station Sehrai, District Ashok Nagar (M.P.).

Learned Panel Lawyer for the State opposed the application and prayed for its rejection by contending that on the basis of the allegations and the material available on record, no case for grant of anticipatory bail is made out.

Petitioner who is aged about 72 years apprehends arrest in respect of offence of abetment to suicide of deceased aged about 22 years who was piqued by the fact of petitioner and other co-accused having destroyed the crop grown by him on government land. The live and proximate link between the cause and suicide appears to be weak. Co-accused Karan Singh, Amol Singh and Udham Singh Lodhi have been extended benefit of anticipatory bail by order dated 08.04.2021 passed in MCRC 18514/2021.

Considering the above and the extra-ordinary situation created

by COVID-19 pandemic and the fact that the material placed on record does not disclose the possibility of petitioner fleeing from justice, this Court is inclined to extend the benefit of anticipatory bail to the petitioner.

Accordingly, without expressing any opinion on merits of the case, I deem it appropriate to allow this application u/S. 438 of Cr.P.C. in the following terms.

It is hereby directed that in the event of arrest, the petitioner shall be released on bail on furnishing a personal bond in the sum of **Rs.50,000/- (Rs. Fifty Thousand only) with two solvent sureties of the like amount** to the satisfaction of the Arresting Authority.

This order will remain operative subject to compliance of the following conditions by the petitioner :-

1. The petitioner will comply with all the terms and conditions of the bond executed by him;
2. The petitioner will cooperate in the investigation/trial, as the case may be;
3. The petitioner will not indulge himself in extending inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him/her from disclosing such facts to the Court or to the Police Officer, as the case may be;
4. The petitioner shall not commit an offence similar to the offence of which he is accused;
5. The petitioner will not seek unnecessary adjournments during the trial;
6. The petitioner will not leave India without previous permission of the trial Court/Investigating Officer, as the case may be;

A copy of this order be sent to the Court concerned for information.

C.c. as per rules.

**(Sheel Nagu)**  
**Judge**

*ajha*